

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-26/94 in
OA-470/91

New Delhi this the 6th Day of June, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Antony Mathew,
S/o Shri V.J. Mathew,
R/o BG-5/55A, Paschim Vihar,
New Delhi.

Petitioner

(By advocate Sh. Shyam Babu)

versus

1. Shri R.K. Thakkar,
Chief Secretary,
Govt. of National
Capital Territory of Delhi,
5, Sham Nath Marg,
Delhi-54.

2. Sh. M.B. Kaushal
Commissioner of Police,
Delhi Police,
Police Headquarters,
I.P. Estate, New Delhi.

3. Shri Ranjit Narain,
Deputy Commissioner of Police
(Headquarters-I),
Police Headquarters, I.P. Estate,
New Delhi-2.

Respondents

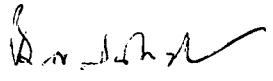
ORDER (ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

The learned counsel for the applicant states
that in view of the order dated 26.5.94 passed by the
Deputy Commissioner of Police, this application may be
dismissed as not pressed. Accordingly, it is dismissed.

Notices issued to the respondents are discharged.

No costs.


(B.N. DHOUNDIYAL)
MEMBER(A)


(S.K. DHAON)
VICE CHAIRMAN

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